

**Central Administrative Tribunal
Madras Bench**

OA 310/01936/2016

Dated Friday the 10th day of August Two Thousand Eighteen

P R E S E N T

Hon'ble Shri. P. Madhavan, Member (J)

P. Krishnan
No. 2, MES Officer Quarters
Nilgiri Accommodation
Near MES Old IB
Mini Jubilee Garden
Wellington Barracks Post
The Nilgiris – 643 231.

.. Applicant

By Advocate **Mr. Rajkumar Paul**

Vs.

1. Union of India
through Controller of Defence Accounts
No. 618, Anna Salai
Teynampet, Chennai – 600 018.

2. Commander Works Engineer
Military Engineering Services
Wellington Barracks Post
The Nilgiris – 643 231. .. Respondents

By Advocate **Mr. C. Kulanthaivel**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

When the matter is taken up for hearing, there is no representation for the applicant. It was noted that during the previous hearing before Bench on 30.07.2018 and before Registrar on 18.06.2018 and 17.07.2018 the applicant was absent.

2. Learned counsel for the respondents submits that substantial amount covering almost all expenses applicable as per CGHS rates has already been paid to the applicant. Since the counsel for the applicant is continuously absent, it seems that he is not interested in further prosecuting the matter. Accordingly, the OA is dismissed for non-prosecution.

(P. Madhavan)
Member(J)
10.08.2018

AS